

COMMITTEE OF PRIVILEGES

TWELFTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Twelfth Report of the Committee of Privileges.

ESTIMATES COMMITTEE

HUNDRED AND THIRTY-EIGHTH REPORT

Shri Dasappa (Bangalore): I beg to present the Hundred and Thirty-Eighth Report of the Estimates Committee on the Ministry of External Affairs.

BUSINESS OF THE HOUSE

The Deputy Minister of Defence (Shri Raghuramalaih): With your permission, on behalf of Shri Satya Narayan Sinha, I rise to announce that Government business in this House for the week commencing 1st May, will consist of:

1. Consideration of any item of Government business carried over from today's Order Paper;

2. Discussion and voting of:

Demands for Excess Grants (General) for 1958-59;

Demands for Excess Grants (Railways) for 1958-59;

3. Consideration and passing of:

The Coal Mines (Conservation and Safety) Amendment Bill, 1961;

The Delhi Shops and Establishments (Amendment) Bill, 1961, as passed by Rajya Sabha;

The Salar Jung Museum Bill, 1960, as passed by Rajya Sabha.

4. Consideration of amendments made by Rajya Sabha in the Motor Transport Workers Bill, 1960;

5. Consideration and passing of:

The Khadi and Village Industries Commission (Amendment) Bill, 1961;

The Minimum Wages (Amendment) Bill, 1961, as passed by Rajya Sabha.

6. Discussion on the Report of the University Grants Commission for the period April 1959—March, 1960, laid on the Table of the House on the 17th February 1961, on a motion to be moved by the Minister of Education;

7. Discussion on the Tenth Report of the UPSC for the period 1st April 1959 to 31st March 1960, together with the Government's Memorandum thereon laid on the Table of the Lok Sabha on the 21st December 1960, on a motion to be moved by the Minister in the Ministry of Home Affairs; and

8. Discussion on the Summary of the main conclusions of the Seventeenth and Eighteenth Sessions of the Indian Labour Conference on motion to be moved by Shri S. M. Banerjee and others on Tuesday, the 2nd May at 4 P.M.

Shri Braj Raj Singh (Firozabad): It seems we are having only one no-day-yet-named motion for discussion next week. The whole Session is about to be over. We have not been able to discuss many such motions.

Mr. Speaker: If any hon. Member brings to my notice any such motion, and if I consider it very important, I shall try to allow it.

12.07 hrs.

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT BILL

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to move for leave to introduce a Bill to amend the Coal Mines (Conservation and Safety) Act, 1952.

Mr. Speaker: The question is:

12.09 hrs.

"That leave be granted to introduce a Bill to amend the Coal Mines (Conservation and Safety) Act, 1952".

The motion was adopted.

Sardar Swaran Singh: I introduce the Bill.

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**ORISSA APPROPRIATION (No. 2)
BILL**

**The Deputy Minister of Finance
(Shri B. R. Bhagat)** On behalf of Shri Morarji Desai, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the financial year 1961-62, be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the financial year 1961-62, be taken into consideration".

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

INCOME-TAX BILL—contd.

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri Morarji Desai on the 27th April 1961, namely:—

"That the Bill to consolidate and amend the law relating to income-tax and super-tax be referred to a Select Committee consisting of 30 members, namely, Shri K. R. Achar, Shri P. Subbiah Ambalam, Shri Amjad Ali, Shri Premji R. Assar, Shri Bahadur Singh, Shri Prafulla Chandra Borooh, Shri D. R. Chavan, Shri Shree Narayan Das, Shri Mulchand Dube, Shri M. L. Dwivedi, Shri D. A. Katti, Shri P. Kunhan, Shri Bhausaheb Raosaheb Maha-gaonkar, Shri Mathew Maniyangadan, Shri M. R. Masani, Shri T. C. N. Menon, Shri Radheshyam Ramkumar Morarka, Shri Narendrabhai Nathwani, Shri C. D. Pande, Shri Naval Prabhakar, Shri Ram Shanker Lal, Shri Shivram Rango Rane, Shri Jaganatha Rao, Shri K. V. Ramakrishna Reddy, Shri Asoke K. Sen, Shri Laisram Achaw Singh, Dr. Ram Subhag Singh, Shrimati Tarkeshwari Sinha, Shri Radhelal Vyas, and Shri Morarji Desai with instructions to report by the last day of the first week of the next session."

Shri N. R. Muniswamy (Vellore): May I raise a point of order, Sir, with regard to the motion moved by the hon. Minister of Finance yesterday referring the Bill to a Select Committee consisting of 30 Members? The form given in the Order Paper was for reference to a committee consisting of 20 Members. But what the hon. Minister exactly did was to refer it to a Select Committee consisting of 30 Members. The number was increased and it was not brought to the notice of the House. He may have reasons for raising the number by 10 more; there may be experts on

[†]Introduced with the recommendation of the President.

^{*}Moved with the recommendation of the President.